

भारत सरकार
GOVERNMENT OF INDIA

नौवहन और परिबहन मंत्रालय MINISTRY OF SHIPPING AND TRANSPORT



नाणिज्य पोत परिवहन THE MERCHANT SHIPPING

# प्रमाणपत्र और सेवा विशिष्टियाँ फार्म FORMS OF PARTICULARS OF CERTIFICATES

AND EMPLOYMENT

नियम, 1980 RULES, 1980

## भारत के राजपत्र के भाग 2, खंड 3, उथलंड (i) दिनांक 20-9-1980 में प्रकाशित

### भारत सरकार

## नौवहन ग्रौर परिवहन मंत्रालय

(परिवहन पक्ष)

नई दिल्ली, दिनांक 30 अगस्त, 1980

## अधिसूचना

## (वाणिज्य नौवहन)

सा॰का॰िन॰ 970—केन्द्रीय सरकार, वाणिज्य और परिवहन ग्रिधिनयम, 1958 (1958 का 41) की घारा 457 और घारा 458 के साथ पठित घारा 87 घ द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतव्द्वारा निम्नलिखित नियम बनाती है, ग्रथाँत्:

- 1. संक्षिप्त नाम, प्रारम्भ ग्रौर लागू होना.— (1) इन नियमों का संक्षिप्त नाम वाणिज्य पोत परिवहन (प्रमाणपत्र ग्रौर सेवा विशिष्टियां फार्म) नियम, 1980 है।
  - (2) ये राजपत्र में प्रकाशन की तारीख की प्रवृत्त होंगे।
- (3) भारत के प्रत्येक नागरिक को, जिसने वाणिज्य पोत परिवहन अधि-नियम, 1958 (1958 का 11) की धारा 87 क के खंड (खं) में यथापरि-माणित सक्षमता प्रमाणपत्र लिया हो, लागू होगे:

परन्तु ये नियम भारतीय नागरिक से भिन्न किसी व्यक्ति को, जिसने भारत में संपूर्ण परीक्षा उत्तीर्ण की है या भागतः परीक्षा अपने देश में उत्तीर्ण करके शेष परीक्षा भारत में उत्तीर्ण करने के कारण अधिनियम के अधीन सक्षमता प्रमाणपत्न प्राप्त किया है, लागू नहीं होंगे।

- परिमाषाएं. इन नियमों में, जब तक कि संदर्भ से अन्यवा अपेक्षित न हो—
  - (क) "अधिनियम" से वाणिज्य पोत परिवहन अधिनियम, 1958 (1958 का 44) अभिप्रेत है,
  - (ख) "फामं" से प्रथम अनुसूची या द्वितीय अनुसूची में दिया गया फामं अभिप्रेत है,
  - (ग) "ग्रनुसूची" से इन नियमों से संलग्न ग्रनुसूची ग्रभिप्रेत है।
- 3. प्रमाणपत्र और सेवा की विशिष्टियां.— (1) भारत का प्रत्येक नागरिक, जो प्रमाणपत्र प्राप्त करता है अपने प्रमाणपत्र और सेवा की बाबत विशिष्टियां प्रथम अनुसूची में दिए गए फार्म में भेजेगा।
- (2) ऐसी विशिष्टियां भारत के प्रत्येक नागरिक द्वारा, जिसे ये नियम लागू होते हु, जब वह परीक्षक सें सक्षमता प्रमाणपत्न प्रदत्त करने का प्राधि-कार प्राप्त करता है तब भरे जाएंगे।
- (3) कोई भी परीक्षक किसी उम्मीद्वार को जिसने सक्षमता प्रमाणपत्न के लिए कोई परीक्षा उत्तीण कर ली है, जब तक कि वह उपनियम (2) की अपेक्षाओं का अनुपालन नहीं करता "सक्षमता प्रमाणपत्न प्रदत्त करने का प्राधिकार" नहीं देगा।
- (1) परीक्षा उत्तीर्ण करने वाले उम्मीद्वार से इस प्रकार विहित फार्म में प्राप्त विशिष्टियां परीक्षक द्वारा महानिदेशक को भेजी जाएंगी।
- 4. संपूरक विशिष्टियां देने वाली कालिक विवरणियां. (1) भारत का प्रत्येक नागरिक, जिसने नियम 3 के उप-नियम (2) की अपेक्षानुसार विशिष्टियां वी हैं, द्वितीय अनुसूची में दिए गए फार्म में प्रवम या द्वितीय अनुसूची में निर्दिष्ट किसी भी फार्म में भेजी गई पूर्व विवरणी की तारीख से वारह मास के अंतराल पर, महानिदेशक को कालिक विवरणियां भेजेगा:

परन्तु, ऐसी विशिष्टियां कलैण्डर वर्ष के 30 जून या 31 दिसम्बरक भेजी जाएंगी, ऐसा न करने पर उस तारीख से ठीक पश्चात्वर्ती तारीख, जिसकी विशिष्टियां दी जानी चाहिए, भेजी जाएंगी।

- (2) भारत का कोई भी नागरिक उप-नियम (1) द्वारा अपेक्षित विशि-िष्टयां देने के लिए बाध्यकर नहीं होगा यदि—
  - (क) उसने ग्रंतिम सक्षमता प्रमाणपत्न प्राप्त करने के पश्चात् सात वर्षों की ग्रवधि तक ऐसी विशिष्टियां भेजता रहा है,
  - (ख) वह मारत का नागरिक नहीं रह गया है और उसने महानिदेशक को अधिनियम के अधीन उसे दिए गए प्रमाणपत्न सहित दस्ताचेजी प्रमाणपत्न के साथ इस प्रभाव की लिखित सूचना दी है,
  - (ग) वह खंड (क) में निर्दिष्ट श्रविध पूर्ण होने के पहले मर गया है, या
  - (घ) उसने समुद्री व्यवसाय स्थायी रूप से छोड़ दिया है।

स्पष्टोकरण. खंड (ग) के प्रयोजनार्थं निकट संबंधी मृत अधिकारी की मृत्यु से संबंधित सूचना उसके सक्षमता प्रमाणपत्न सिंहत महानिदेशक को देने के लिए बाध्यकर होगा, और खंड (घ) के प्रयोजनार्थं भारत के किसी ऐसे नागरिक के बारे में यह नहीं समझा जाएगा कि उसने व्याव-सायिक वृत्ति स्थायी रूप से छोड़ दी है जो किसी भी तटीय स्थापन में नियोजन में लगा हुआ है, जहां उसके पद की अपेक्षाओं में व्यावसायिक अहंता एक आवश्यक विशेषता रखी गई है।

5. शास्तियां.— भारत का कोई भी नागरिक, जिसे ये नियम लागू होते हैं, जो इन नियमों के किसी भी उपबंध का उल्लंघन करेगा वह जुर्माने से जो दो सौ रुप ये तक हो सकेगा, और जहां उल्लंघन जारी रहता है वहां श्रतिरिक्त जुर्माने से जो प्रथम के पश्चात् ऐसे प्रत्येक दिन के लिए जिसके दौरान, ऐसा उल्लंघन जारी रहता है, पच्चास रुपये तक का हो सकेगा, दंडनीय होगा।

### प्रथम ग्रनुसूची

[नियम 3 (1) ग्रौर 4(1) देखिए] प्रमाणवर्त्रों ग्रौर सेवा की विशिष्टियों का फार्म

संख्या पत्तन

#### भाग क

## सभी सक्षमता प्रमाणपत्र-धारक भारतीय नागरिकों के लिए

- 1. प्रमाणपत्र-धारक का नाम
- 2. पिता का नाम
- 3. जन्म-तारीख
- 4. प्रमाणपत्र की श्रेणी
- सक्षमता प्रमाणपत्र प्रदत्त करने का प्राधिकार का संख्यांक और तारीख

TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE OF INDIA, DATED 20-9-1980

#### GOVERNMENT OF INDIA

#### MINISTRY OF SHIPPING & TRANSPORT

(SHIPPING WING)

New Delhi, the 30th August, 1980

#### NOTIFICATION

### (Merchant Shipping)

- G.S.R. 970.—In exercise of the powers conferred by section 87D, read with section 457 and 458 of the Merchant Shipping Act, 1958 (44 of 1958), the Central Government hereby makes the following rules, namely:—
- 1. Short title, commencement and application.—
  (1) These rules may be called the Merchant Shipping (Form of Particulars of Certificates and Employment) Rules, 1980.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- (3) They shall apply to every citizen of India obtaining a certificate of competency as defined in clause (b) of section 87A of the Merchant Shipping Act, 1958 (44 of 1958);

Provided that these rules shall not apply to any person other than a citizen of India who has passed either the full examination in India or has passed a part of the examination in his home country and obtains a certificate of competency under the Act by reason of his passing the remainder part of the examination in India.

- 2. **Definitions.**—In these rules, unless the context otherwise requires,—
  - (a) "Act" means the Merchant Shipping Act, 1958 (44 of 1958);
  - (b) "Form" means a Form set out in First Schedule or the Second Schedule;
  - (c) "Schedule" means a Schedule appended to these rules.
- 3. Particulars of certificate and employment.—
  (1) Every citizen of India who obtains a certificate shall furnish particulars with respect to his certificate and employment in the Form set out in the First Schedule.
- (2) Such particulars shall be furnished by every citizen of India to whom these rules apply when he receives the "Authority to Deliver a Certificate of Competency" from the examiner.
- (3) No examiner shall deliver the "Authority to Deliver a Certificate of Competency" to any candidate who has passed any examination for a certificate of competency unless that candidate has complied with the requirement of sub-rule (2).

- (4) Particulars in the appropriate Form so received from candidates passing the examination shall be transmitted by the examiner to the Director General.
- 4. Periodical returns furnishing supplementary particulars.—(1) Every citizen of India who has furnished particulars as required by sub-rule (2) of rule 3 shall furnish periodical returns to the Director General in the Form set out in the Second Schedule at an interval of twelve months from the date of furnishing previous returns either in the Form set out in the First Schedule or that set out in the Second Schedule:

Provided that such particulars may be furnished on the 30th day of June or 31st day of December of any calendar year falling immediately after the date on which particulars become due.

- (2) No citizen of India shall remain under an obligation to furnish particulars required by subrule (1) if—
  - (a) he has been furnishing such particulars for a period of seven years after obtaining the last certificate of competency;
  - (b) he has ceased to be a citizen of India and has sent a written communication to that effect to the Director General with documentary proof therefor together with the certificate granted to him under the Act;
  - (c) he has died before the period prescribed in Clause (a) is completed or
  - (d) he has left the sea career permanently.
  - Explanation.—For the purposes of clause (c), the next of kin shall be under an obligation to send a written communication to the Director-General about the death of the deceased officer together with his certificate of competency and, for the purposes of clause (d), a citizen of India employed in any shore establishment where his job requirements prescribe professional qualification as an essential attribute shall not be deemed to have left professional career permanently.
- 5. Penalties.—Any citizen of India to whom these rules apply who contravenes any provision of these rules shall be punishable with fine which may extend to two hundred rupees and if the contravention is a continuing one, with further fine which may extend to fifty rupees for every day after the first during which the contravention continues.

#### THE FIRST SCHEDULE

[See rule 3(1) and 4(1)]

#### Form of Particulars of Certificates and Employment

Number Port

#### PART A

#### For All Citizens of India Holding Certificates of Competency

- 1. Name of the holder of certificates
- 2. Name of Father
- 3. Date of Birth
- 4. Grade of the Certificate
- Number and date of the "Authority to Deliver Certificate of Competency".
- Number and date of the Continuous Certificate of Discharge, if any.
- 7. Number and date of the Passport; if any.
- 8. Number and date of Identity Card, if any.

#### PART B

#### For Navigating Officers(including Skippers and Second Hand) only

- \*1. (a) Institute in which pre-sea training was taken.
  - (b) Duration of Training.
  - (c) Date of passing out from the Institution.
- Company in the employment of which qualifying sea service was completed.
- (a) If any certificate of Competency of a lower grade was obtained earlier, the grade, number, date and place of issue of that certificate.
  - (b) Details of sea service performed since obtaining such certificate:

Name of the company, capacity and Period of service performed:-

- (i)
- (ii)
- (iii)
- (iv)
- (v)

#### PARTC

#### For Engineering Officers (including Engineers of fishing vessels) only

- 1. Whether-
  - (i) A Directorate of Marine Engineering Training Cadet (four year Course)

OI

(ii) A Directorate of Marine Engineering Training Cadet (Graduate Entry)

or

(iii) Direct Entry (Graduate Engineer)

or

(iv) Direct Entry (Diploma holder)

or

(v) Direct Entry (Workshop apprentice)

- (i) If a Directorate of Marine Engineering Training cadet, the year of passing out from that Institution.
  - (ii) If a Direct Entry Graduate Engineer, a direct entry Diploma holder or a direct entry workshop apprentice the name of the workshop where qualifying workshop service was completed.
- When Part A of the Certificate of Competency was passed.
- Company in the employment of which qualifying sea service for Part B was completed.
- (a) If any certificate of Competency of a lower grade was obtained, the nomenclature, number and date of such certificate.
  - (b) Details of sea service performed since obtaining such certificate:—

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(i)

(ii)

(iii)

(iv)

	Name of Company	Period of service performed
(i)		
(ii)		
(iii)		
(iv)		
(v)		

#### PART D

#### For All Citizens of India Holding Certificates of Competency

I hereby solemnly declare that to the best of my knowledge and belief the information given in this document is true and correct.

#### PART E

## To be Retained by the Citizens of India Furnishing the Particulars for Reference Purposes

- 1. Name.
- 2. Number of Form.
- 3. Port.
- 4. Date on which the Form was signed.
- Name of examiner in whose presence the Form was signed.
- 6. Signature of the examiner.

#### THE SECOND SCHEDULE

[See rule 4(1)]

#### Form for Periodical Returns

- 1. Name
- 2. Grade of Certificate held
- Number and the date of the Form (prescribed in the First Schedule) in which details were furnished to the examiner

<sup>\*</sup>Note.—Where a direct entry apprentice has not availed of any pre-sea training, he may leave column 1 blank.

## Port at which the details were furnished

Particulars of sea-service performed in a period of twelve months since the particulars referred to in column 3 were furnished, or since particulars in the particulars in the Form prescribed in this Schedule were last furnished.

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· Period of service

6. I hereby solemnly declare that to the best of my knowledge and belief the information given above is true and correct.

Date

Signature

Place

To

The Director General of Shipping.

Note.—This form should be posted by registered post, acknowledgement due, to the Director General of Shipping, Jahaz Bhavan, Walchand Hirachand Marg, Bombay-400001. The acknowledgement thereof received from the Director-General as evidence of having furnished the required particulars to the Director-General on due date should be carefully preserved.

[File No. 5 MSR(10)/79-MA]

Sd/-

(K. LALL)

Under Secretary to the Government of India